

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal no. 215 of 2014**

**Dated : 5<sup>th</sup> January, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Vaayu (India) Power Corporation Pvt. Ltd. ...Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission  
& Ors. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. Vishal Gupta**

**Counsel for the Respondent(s): Ms. Mandakini Ghos for R-2 to 7**

**ORDER**

Learned Counsel for Respondent nos. 2 to 7 states that reply will be filed during the course of the day. Learned Counsel for the Appellant is at liberty to file rejoinder, if any, after serving copy on the other side.

Post the matter on **20.01.2015.**

**(Rakesh Nath)**  
**Technical Member**  
**mk/jp**

**(Justice Ranjana P. Desai)**  
**Chairperson**